

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 197 OF 2015**

**Dated:** 2<sup>nd</sup> August, 2018

**Present:** Hon'ble Mr. Justice N.K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member

**In the matter of:**

**TGV SRAAC Limited**

... **Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Ashok Bannidinni for R-5

Mr. Balaji Srinivasan  
Ms. Sumana Naganand  
Ms. Pratiksha Mishra  
Mr. Mayank Krshirsagar  
Ms. Pallavi Sengupta for R-2, R-4 & R-6

**ORDER**

The learned counsel appearing for the Appellant prays for another one week time to enable him to do the needful and comply with the order dated 15.05.2018.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to do the needful and comply with the Order dated 15.05.2018. He may do the needful by 10.08.2018.

List this matter on **21.08.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

**(S.D. Dubey)**  
**Technical Member**  
*pr/vt*

**(Justice N.K. Patil)**  
**Judicial Member**